

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3406/2006

(From the judgement and order dated 15/12/2005 in WP No. 5675/2004 of The
HIGH COURT OF BOMBAY)

MARUTI RAGHUNATH KADAM (D) BY LRS.

Petitioner(s)

VERSUS

CHEILARAM JETHANAND MADHRANI & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for interim relief
and office

report))

Date: 13/11/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr. Shivaji M. Jadhav, Adv.

For Respondent(s)

Mr. Vinay Navare, Adv.

For RR 1-2

Mr. Naresh Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

In spite of number of opportunities given, counsel for the petitioner has not filed the rejoinder affidavit. Seeks more time which is declined.

Leave granted.

Order of status quo granted on 27.02.2006 to continue.

Original Record shall be requisitioned.

(Parveen Kr. Chawla)

Court Master

(Kanwal Singh)

Court Master